

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 148 of 2020

In the matter of:

**Vikas Sureshbhai Patel Director and
Shareholder of Hiraj Hospital Pvt. Ltd. & Anr.**

....Appellants

Vs.

The Registrar Companies, Gujarat

....Respondent

Present

For Appellants: Mr. Devesh R Desai, Advocate.

For Respondent: Mr. Kamalkant Jha, Advocate.

ORDER
(Virtual Mode)

14.09.2020: Heard the Learned Counsel for the Appellants. At this stage Mr. Kamalkant Jha Learned Counsel for the Respondent No. 1/ ROC Gujarat seeks time to file 'Reply/ Response', and he is allowed three weeks' time to do so. Rejoinder, if any, may be filed by the same within three days before the next hearing date. In the meanwhile, the Learned Counsel for the Appellants are directed to serve copy of the Appeal Paper Book together with relevant material to the Learned Counsel for Respondent No 1 within three days from today.

The Registry is directed to list the matter on **14th October, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/nn